

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA No. 645 of 2019 in
DFR No. 1918 of 2019**

Dated : 29th April, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

M/s Malana Power Company Ltd.

...Appellant(s)

Vs.

**Himachal Pradesh State Electricity Board Limited &
Ors.**

...Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran, Sr. Adv.
Ms. Seema Jain
Ms. Vimlesh
Mr. Sumit Garg
Ms. Kakoli Sengupta
Mr. Sanjay Jana

Counsel for the Respondent(s) : -

ORDER

**IA No. 645 of 2019
(Application for urgent listing)**

We have heard learned counsel for the applicant/appellant. For the reasons set out in the application, the Application is disposed of.

DFR No 1918 of 2019

List the matter on **01-05-2019**, subject to curing the defects.

(S. D. Dubey)
Technical Member
Pr/js

(Justice Manjula Chellur)
Chairperson